

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

TRAINING CALENDAR FOR THE YEAR 2018

S. No.	Name of the Programme	Target Group	Date & Duration	Venue	Theme
1.	Colloquium for District Judges	District Judges across the State	04.01.2018 & 05.01.2018 (two days)	MPSJA	The Principal District Judges are the role models of District Judiciary. Their role is very crucial pertaining to administration of justice. So looking to the role and importance under the administration of justice, workshop for all the District Judges of the State is to be organized.
2.	Workshop on working of Commercial Courts	Judges of the Courts designated as Commercial Courts	06.01.2018	MPSJA	As per the direction of Hon'ble High Court and also to sensitize the Judges of commercial courts with the nuances of the concerned law.
3.	Induction Training Programme (Third Phase) (Batch II)	Newly Appointed Civil Judges Class II of 2017 Batch	16.01.2018 to 10.02.2018 (four weeks)	MPSJA	After the Second Phase Induction Training, these Civil Judges are imparted field training for a period of three months. Thereafter, these Judges have to be imparted third phase induction training as per the approved scheme.
4.	Specialised Educational Programme on – Domestic violence and offences against women	40 Judicial Magistrates of Indore Region dealing cases under the Act	27.01.2018 (one day)	Indore	Cases relating to domestic violence has been on the rise and through this workshop an attempt is made to focus on various issues on the subject to enable the Judges to work with proper mindset and sensitization as they have a pivotal role in this respect and are expected to respond to the needs of the society.

5.	Specialised Educational Programme on – Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	Judges of all cadre	03.02.2018 (one day)	Bhopal	As per the request of Additional Secretary, Government of India, Ministry of Health & Family welfare, New Delhi and forwarded by Director, National Judicial Academy, Bhopal vide letter dated 17.10.2017, training programme has to be conducted on the subject to sensitize the judges of District Judiciary on the issues of sex selection and decline in child sex ratio.
6.	Regional Workshop on – Family Laws	Principal & Additional Principal Judges of Family Courts and Judges dealing with matrimonial cases	03.02.2018 & 04.02.2018 (two days)	Guna	As per the resolution of the Hon'ble Committee at High Court Level for Sensitization of Family Court matters, Regional Level Conferences at various regions of the State for addressing the issues of a particular region relating to family matters have to be organized
7.	Advance Course	District Judges Entry Level promoted in this year	14.02.2018 to 24.02.2018 (two weeks)	MPSJA	During the year 2017, some ADJs were promoted from Civil Judge Senior Division as well as some Judicial Officers are selected after facing the Limited Competitive Examination. At this level, Judges are supposed to deal with not only sessions trials but also act as appellate/ revisional Court for which a short term Institutional Training as continuous judicial education is required.
8.	Workshop for Prosecutors	District Prosecution Officers & Additional/Assistant Prosecution Officers	26.02.2108 & 27.02.2018 (two days)	MPSJA	Prosecution being an integral part justice delivery system and an important stakeholder, it is necessary to impart training to them as per the directions of NJAC. Also per the request of Director, Prosecution, Bhopal

9.	Advance Course	District Judges Entry Level promoted in this year	05.03.2018 to 16.03.2018 (two weeks)	MPSJA	During the year 2018, some ADJs are to be promoted from Civil Judge Senior Division as well as some Judicial Officers are selected after facing the Limited Competitive Examination. At this level, Judges are supposed to deal with not only sessions trials but also act as appellate/ revisional Court for which a short term Institutional Training as continuous judicial education is required.
10.	Workshop on – Juvenile Justice (Care & Protection of Children) Act, 2015 for the Probation Officers of the Juvenile Justice Board	Probation Officers of the state	10.03.2018 (one day)	BRABITT	Probation Officers have assigned a special role under the JJ Act, 2015. Also, as mandated by Juvenile Justice Committee of Supreme Court and High Court
11.	Specialised Educational Programme on - Professionalism at Workplace	Administrative Staff of the District Courts	19.03.2018 & 20.03.2018 (two days)	MPSJA	As mandated by NJAC, specialized programme is to be imparted to Office Superintendents for better understanding of rules and regulations and to ensure assistance in administration of District and also improve their professional behavior at workplace.
12.	Regional Workshop for Advocates	Advocates of the region	19.03.2108 to 22.03.2018 (four days)	Jabalpur (MPSJA)	Advocated being an important stakeholders need to be trained as per the mandate of NJAC. Also, As per the direction of Hon’ble the Chief Justice vide notesheet dated 16.06.2014 and direction of Hon’ble the Judge In-charge, Judicial Education
13.	Specialised Accounts Training Programme	All the Accountants of the District Courts	22.03.2018 & 23.03.2018 (two days)	BRBRAITT/MPSJA	As mandated by NJAC, specialized programme is to be imparted to the Accountants of all District Courts for better understanding of rules and regulations regarding financial matters.

14.	Sensitization Programme on – Juvenile Justice (Care & Protection of Children) Act, 2015 for Special Juvenile Police Unit	D.S.Ps. posted as Special Juvenile Police Unit	26.03.2018 (one day)	MPSJA	There is a need to sensitize police about the handling of cases relating to juveniles as they are the first to come in contact with juveniles. Also, as per the request of the Additional Director General of Police (CID), Bhopal
15.	Workshop for Prosecutors	District Prosecution Officers & Additional/Assistant Prosecution Officers	22.03.2018 & 23.03.2018 (two days)	MPSJA	<i>Same as at Sl. No.8</i>
16.	Workshop for Investigators of Lokayukt	Investigators of Lokayukt	28.03.2018 (one day)	BRABITT	Investigators dealing with cases under the Prevention of Corruption cases being important stakeholder need to be trained about the legal angle of the law relating to it. Also, as per the request of the Lokayukt Organization.
17.	Workshop on – Issues relating to Human Trafficking	Judges of all cadre	31.03.2018 (one day)	MPSJA	Looking to the alarming rise in the human trafficking cases, as per the request of Deputy Secretary, Ministry of Home Affairs, Government of India, Judges of District Judiciary are to sensitized on the issues and concerns to deal with such cases.
18.	Advance Course	District Judges Entry Level promoted in this year	02.04.2018 to 13.04.2018 (two weeks)	MPSJA	<i>Same as at Sl. No.8</i>

19.	First Refresher Course	Civil Judges Class II of 2016 Batch	16.04.2018 to 20.04.2018 (five days)	MPSJA	Civil Judges Class II of 2016 Batch after their Induction Training were posted in regular Courts. They have to be imparted five days Refresher Course for continuous judicial education purpose as per the approved scheme
20.	Sensitization Programme on – Juvenile Justice (Care & Protection of Children) Act, 2015 for Child Welfare Committee	Chairmen of Child Welfare Committees	28.04.2018 (one day)	MPSJA	Chairmen, CWC are important stakeholders in the implementation of JJ Act, 2015. Also, as directed by Juvenile Justice Committee of Supreme Court and High Court
21.	Induction Training Programme (First Phase) (Batch I)	Newly Appointed Civil Judges Class II of 2018 Batch	23.04.2018 to 17.05.2018 (four weeks)	MPSJA	Appointment process of 101 Civil Judges Class II in the year 2018 is under process and after their appointment, MPSJA has to impart Induction Training as per the approved Training Scheme, in three phases after regular interval of field training
22.	Regional Workshop on – Family Laws	Principal & Additional Principal Judges of Family Courts and Judges dealing with matrimonial cases	04.05.2018 & 05.05.2018 (two days)	Chhindwara	<i>Same as at Sl. No.6</i>
23.	Regional Workshop on – Motor Accident Claim Cases	Judges dealing cases under the Act	11.05.2018 & 12.05.2018 (two days)	Ujjain	To focus on various legal and procedural issues concerning effective and expeditious disposal of cases dealt by Members of the Tribunal.

24.	Induction/Refresher Training on Law Relating to Juvenile Justice & Emerging Trends	Principal Magistrates of Juvenile Justice Boards	19.05.2018 & 20.05.2018 (two days)	MPSJA	As per the mandate of Section (4) of the Juvenile Justice (Care & Protection of Children) Act, 2015, Induction Training has to be imparted to the newly appointed Principal Magistrates of Juvenile Justice Board within 60 days of their appointment.
25.	Workshop on – Juvenile Justice (Care & Protection of Children) Act, 2015 for the Members of the Juvenile Justice Board	Members of Juvenile Justice Boards	20.05.2018 (one day)	BRABITT	Members of JJB perform important role while presiding over the Boards. There is need to guide them about the legal principles while adjudicating the cases. Also, as directed by Juvenile Justice Committee of Supreme Court and High Court
26.	Training of Trainers	Faculties and Guest Faculties of MPSJA	22.05.2018 to 26.05.2018 (five days)	MPSJA	As per the mandate of NJAC, training is to be imparted to the Faculties and Guest Faculties of MPSJA to develop a reserve pool of the faculties
27.	Induction Training Programme (First Phase) (Batch II)	Newly Appointed Civil Judges Class II of 2017 Batch	18.06.2018 to 12.07.2018 (four weeks)	MPSJA	<i>Same as at Sl. No.21</i>
28.	Two days Colloquium on – Issues and Challenges relating to cases under theft of Electricity	Special Judges dealing cases under the Act	22.06.2018 & 23.06.2018 (two days)	Bhopal	The Judges are required to be sensitized in this particular area of law to meet the growing number of cases under the Electricity Act
29.	Regional Workshop on Negotiable Instruments Act	Judicial Magistrates of the Region	30.06.2018 (one day)	Dewas	To focus on various legal and procedural issues concerning expeditious disposal of cases relating to Cheque bounce which are pending in large numbers.

30.	Regional Workshop on – Family Laws	Principal & Additional Principal Judges of Family Courts and Judges dealing with matrimonial cases	06.07.2018 & 07.07.2018 (two days)	Ratlam	<i>Same as at Sl. No.6</i>
31.	Regional Training Programme on Probate Jurisdiction	Judges dealing with such cases	01.07.2018 (one day)	Bhopal	To educate judges about the law relating to probate and scope of their jurisdiction.
32.	Workshop for Chief Judicial Magistrates	Chief Judicial Magistrates of the State	14.07.2018 (one day)	MPSJA	Chief Judicial Magistrates are the head of the Magisterial Courts and their role in administration of criminal justice at the level of district judiciary is significant. Therefore, looking to their role and importance a workshop may be conducted.
33.	Regional Workshop for Advocates	Advocates of the region	09.07.2108 to 12.07.2018 (four days)	Gwalior	<i>Same as at Sl. No. 12</i>
34.	Region al Workshop on – Motor Accident Claim Cases	Judges dealing cases under the Act	28.07.2018 & 29.07.2018 (two days)	Satna	<i>Same as at Sl. No.23</i>
35.	Foundation/Orientation Course (First Phase)	Directly appointed District Judges Entry Level from the Bar	16.07.2018 to 02.08.2018 (three weeks)	MPSJA	The appointment orders of ADJs selected from the Bar are to be issued by the High Court shortly and MPSJA has to impart Induction Training as per the approved Training Scheme.

36.	Workshop on – Domestic Violence and offences against women	Judicial Magistrates dealing cases under the Act	04.08.2018 (one day)	Gwalior	<i>Same as at Sl. No.4</i>
37.	Workshop for Prosecutors	District Prosecution Officers & Additional/Assistant Prosecution Officers	20.08.2018 & 21.08.2018 (two days)	BRABITT	<i>Same as at Sl. No.8</i>
38.	Sensitization Programme on – Juvenile Justice (Care & Protection of Children) Act, 2015 for Special Juvenile Police Unit	D.S.Ps. posted as Special Juvenile Police Unit	27.08.2018 (one day)	MPSJA/ BRABITT	<i>Same as at Sl. No.13</i>
39.	Workshop for Panel Lawyers	Panel Lawyers	24.08.2018 & 25.08.2018 (two days)	BRABITT	To train Panel lawyers who perform important duty while providing legal representation to persons indigent nature. Also, as per the request of State Legal Services Authority and JJC, High Court
40.	Induction Training Programme (Second Phase) (Batch I)	Newly Appointed Civil Judges Class II of 2018 Batch	06.08.2018 to 31.08.2018 (four weeks)	MPSJA	After the First Phase Induction Training, these Civil Judges are imparted field training for a period of three months. Thereafter, these Judges are to be imparted second phase induction training as per the approved scheme
41.	Workshop on Arrears of cases and reduction of old pending cases – Tools and Techniques	Judges having large pendency	01.09.2018 (one day)	MPSJA	As per the mandate of Arrears Committee of the High Court of M.P.

42.	Regional Workshop on – Motor Accident Claim Cases	Judges dealing cases under the Act	07.09.2018 & 08.09.2018 (two days)	Gwalior	<i>Same as at Sl. No.23</i>
43.	Workshop for Medical Officers		14.09.2018 (one day)	MPSJA/ BRABITT	Medical Officer regularly perform medical inquiries in cases relating to criminal nature and are often called as witnesses. To educate them about the legal issues incidental thereto.
44.	Induction Training Programme (Second Phase) (Batch II)	Newly Appointed Civil Judges Class II of 2018 Batch	04.09.2018 to 29.09.2018 (four weeks)	MPSJA	<i>Same as at Sl. No.40</i>
45.	Regional Workshop for Advocates	Advocates of the region	17.09.2018 to 20.09.2018	Indore	<i>Same as at Sl. No. 12</i>
46.	Workshop on Cyber Laws and Electronic Evidence	Judges of District Judiciary	22.09.2018 & 23.09.2018 (two days)	MPSJA	The cases relating to cyber crimes are on rise. There is a need to provide special training to judges to deal with case relating to the same.
47.	Workshop for Panel Lawyers	Panel Lawyers	26.10.2018 & 27.10.2018 (two days)	BRABITT	<i>Same as at Sl. No. 39</i>

48.	Two days Workshop on – Land Acquisition Laws	Judges of HJS Cadre	28.09.2018 & 29.09.2018 (two days)	Indore	The Judges are required to be sensitized in this public welfare legislation. They need to be educated about the nuances and complexities involved in cases under the Land Acquisition Act, 1894 and the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013
49.	Second Refresher Course	Civil Judges Class II of 2014 Batch	01.10.2018 to 06.10.2018 (one week)	MPSJA	Civil Judges Class II of 2014 has to be imparted one week Refresher Course for continuous judicial education purpose as per the approved scheme
50.	Workshop on – N.D.P.S. Act	Judges dealing cases under the Act	05.10.2018 & 06.10.2018 (two days)	MPSJA	The idea behind organizing this workshop is to equip the Special Judges dealing cases under the Act with requisite knowledge of various legal issues and skills for effective and expeditious dispensation of justice in this particular area of law.
51.	Regional Workshop on – Family Laws	Principal & Additional Principal Judges of Family Courts and Judges dealing with matrimonial cases	05.10.2018 & 06.10.2018 (two days)	Sagar	<i>Same as Sl. No.6</i>
52.	Workshop on – Consumer Protection Act, 1986	Presidents of District Consumer Forum	09.10.2018 & 10.10.2018 (two days)	MPSJA	Presidents of the Consumer Forums also perform judicial functions under the Consumer Protection Act. Also, as per the request of State Consumer Forum

53.	Workshop for Prosecutors	District Prosecution Officers & Additional/Assistant Prosecution Officers	12.10.2018 & 13.10.2018 (two days)	BRABITT	<i>Same as at Sl. No.8</i>
54.	Foundation/Orientation Course (Second Phase)	Directly appointed District Judges Entry Level from the Bar	22.10.2018 to 02.11.2018 (two weeks)	MPSJA	As per the approved Training Scheme Foundation course training for one month is to be imparted to the newly appointed ADJs. from Bar in two phases
55.	Regional Workshop on Negotiable Instruments Act	Judicial Magistrates of the Region	03.11.2018 (one day)	Gwalior	<i>Same as at Sl. No.29</i>
56.	Workshop on – Key issues and challenges under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989	Special Judges dealing cases under the Act	16.11.2018 & 17.11.2018 (two days)	MPSJA	The idea behind organizing this workshop is to equip the Special Judges dealing cases under the Act with requisite knowledge of various legal issues and skills for effective and expeditious dispensation of justice in this particular area of law.
57.	Specialised Educational Programme for the Presiding Officers of the Labour Courts	Presiding Officers of Labour Courts & Judicial Officers posted on deputation	24.11.2018 & 25.11.2018 (two days)	MPSJA	The Presiding Officers of the Labour Courts are under the administrative control of the High Court. So specialized training is to be imparted for acquainting them with the nuances of the Labour Laws
58.	Induction Training Programme (Third Phase) (Batch I)	Newly Appointed Civil Judges Class II of 2018 Batch	26.11.2018 to 21.12.2018 (four weeks)	MPSJA	After the Second Phase Induction Training, these Civil Judges are imparted field training for a period of three months. Thereafter, these Judges have to be imparted third phase induction training as per the approved scheme.

59.	Workshop on Protection of Animal Rights	Judicial Magistrates	07.12.2018 & 08.12.2018 (two days)	MPSJA	To focus on various legal and procedural issues involved in cases relating to Govansh Vadh Pratishedh Adhinyam, Prevention of Cruelty to Animals Act and Wild Life Protection Act.
60.	Two days Workshop on – Key issues under the Anti-Corruption Laws	All Special Judges of the State appointed under the Act	30.11.2018 & 01.12.2018 (two days)	MPSJA	The idea behind organizing this Workshop is to equip the Special Judges dealing cases under the Act with requisite knowledge of various legal issues and skills for effective and expeditious dispensation of justice in cases involving corruption by public servants
61.	Specialised Educational Programme on – Protection of Children from Sexual Offences Act, 2012 (POCSO)	Judicial Magistrates of Jabalpur Region dealing cases under the Act	15.12.2018 (one day)	Jabalpur	As per Resolution of the Working Committee Meeting held on 04.12.2018
62.	Workshop on Fiscal Laws	Judges of District Judiciary	22.12.2018 (one day)	Sagar	To focus on issues relating to Court Fees Act, Suit Valuation Act and other fiscal laws which are many times ignored resulting into loss to the exchequer.
63.	Specialised Educational Programme on – Domestic violence and offences against women	Judicial Magistrates of Jabalpur Region dealing cases under the Act	22.12.2018 (one day)	Jabalpur	As per Resolution of the Working Committee Meeting held on 04.12.2018

64.	Workshop for Scientific Officers	Scientific Officers	To be decided on mutual basis	MPSJA/FSL, Sagar	Scientific Officers submit various reports to the courts and are also often called as a witness in cases relating thereto. It is important that they know the legal perspective of their reports. Also, as per request of FSL, Sagar.
65.	-do-	-do-	To be decided on mutual basis	MPSJA/FSL, Sagar	-do-
66.	Workshop for Quasi-Judicial Adjudicators	Officers discharging quasi-judicial functions	To be decided	...	Other than judiciary members of the executive also perform quasi judicial functions. They need to be informed about the basic principles of law. Also, as mandated by NJAC & as directed by Hon'ble Judge In-charge, Judicial Education
67.	Workshop for Counselors	Counselors appointed in Family Courts	To be decided after appointment of sufficient number	As directed by Committee for Sensitization on Family Law at High Court Level in its meetings

❖ *Four trainings at Medico legal Institute, Bhopal and Forensic Science Laboratory, Sagar each shall be conducted on mutually agreed dates looking into the availability of dates.*

